(ii) *Training of entrepreneurs:*

In the districts of Madhubani and Darbhanga the total number of entrepreneurs trained during the last one year are 228 and 75 respectively. 37 entrepreneurs were trained in Madhubani during the last three months. No entrepreneur was trained in Darbhanga during this period.

Extension and implementation of Payment of Guilty Act

9101. SHRI K. A. RAJAN: Will the Minister of LABOUR be pleased to state what steps Government have taken for extension and implementation of the provisions of Payment of Gratuity Act, 1972 in various Chambers of Commerce in the country including the Bengal Chamber of Commerce and Industry, Calcutta, and its affiliated and and/or associated Industrial Associations Calcutta?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): The Central Government has already extended the coverage of the Payment of Gratuity Act, 1972 to Chambers of Commerce and Industry and Associated/Federation of Chambers of Commerce and Industry vide notification No. S.O. 3208 dated 30th October, 1980 as published in Part II, Section 3, sub-section (ii) of the Gazette of India, dated 15th November, 1980. Regarding the implementation of the provisions of the Act by the Chambers of Commerce and Industry in West Bengal and their affiliated and/or associated Industrial Associations, information is being collected and will be laid on the Table of the House.

Fall in crimes in Delhi

9102. SHRI MADHAVRAO SCINDIA: Will the Minister of HOM AFFAIRS be pleased to state:

(a) whether it is a fact that the incidence of crime in Delhi has fallen during the first quarter of 1981; and

(b) if so, how the figures relating to different categories of crimes during this quarter compare with the corresponding figures for the four quarters of 1980?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). As will be seen from the figures indicated in the statement attached, there is a decline of 20 per cent in the crime rate during the 1st quarter of 1981 as compared to the 1st quarter of 1980. The comparative figures of the remaining three quarters of 1980 are also indicated in the statement attached.

Statement

Head of crime	1-1-81 to 31-3-81	1-1-80 to 31-3-80	1-4-80 to 30-6-80	1-7-80 to 30-9-80	1-10-80 to 31-12-80
Dacoity	2	14	6	6	7
Murder	48	47	56	43	39
Att. to murder	57	59	87	54	61
Robbery	50	105	65	80	45
Snatching	26	31	54	81	55
Hurts	394	458	523	512	372
Burglary	408	761	565	583	517
Cycle theft	1139	1431	1264	1479	1280
Misc. theft	2942	3958	3247	3481	3253
Motor vehicle theft	739	705	660	772	738
Misc. IPC	2261	2532	2648	2509	2344
TOTAL	8066	10101	9175	9600	8700

दिल्ली में आइसक्रीम के अनधिकृत विक्रेता

9103. **श्री अनवर अहमद :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि दिल्ली में विभिन्न आइसक्रीम कम्पनियों की लगभग 5,000 आइसक्रीम बेचने की रेहड़ियां हैं, लाइसेंसशुदा रेहड़ियों की संख्या केवल 1,000 है और बाकी रेहड़ियों को नगर निगम पुलिस और कम्पनियों की अव्यक्त अनुमति से चलाया जा रहा है जिसके परिणामस्वरूप, सरकार को राजस्व की हानि हो रही है; और

(ख) यदि हां, तो राजस्व का अपवचन रोकने तथा आइसक्रीम बेचने वालों के नाम में लाइसेंस जारी करने के लिए सरकार क्या कदम उठा रही है और इस तरह के कदम कब तक उठाए जायेंगे ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : (क) और (ख). दिल्ली नगर निगम ने सूचित किया है कि निर्धारित शर्तों के अनुसार आइसक्रीम बेचने के लिए लाइसेंस आइसक्रीम फैक्टरियों के लाइसेंसधारकों को जारी किए जाते हैं न कि व्यक्तिगत विक्रेताओं को। दिल्ली नगर निगम और नई दिल्ली नगर पालिका क्षेत्र में इस समय चलाई जा रही आइसक्रीम बेचने वाली लाइसेंसशुदा क्रमशः 1692 और 209 रेहड़ियां हैं, रेहड़ियों के अनधिकृत रूप से चलने को रोकने के लिए स्थानीय निकायों द्वारा छापे मारे जाते हैं। 1980-81 के दौरान दिल्ली नगर निगम ने 152 बिना लाइसेंस वाली आइसक्रीम रेहड़ियां उठाई और 16,612/- रु० जुर्माने के रूप में वसूल किये। पुलिस प्राधिकारियों ने भी सूचित किया है कि जब कभी पुलिस की सांठगांठ की कोई शिकायत उनके ध्यान में आती है,